IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-102(PB)/2017

IN THE MATTER OF:	(15) 102(15), 2011
DBS Bank Ltd.	Petitioner
v.	
Edu Smart Service Pvt. Ltd.	Respondent
SECTION: UNDER SECTION 7 of the l	Insolvency and Bankruptcy Code,
2016	

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M.KUMAR Hon'ble President

S.K. MOHAPATRA Hon'ble Member (T)

For the Petitioner(s):

Mr. Krishnendu Dutta, Ms. Padmaja Kaul, Ms. Nayan Agarwal and Ms. Vishakha Gupta, Advocates for ICICI Bank

For the Resolution Professional:

Dr. U.K. Chaudhary, Senior Advocate with Mr. Sumesh Dhawan, Ms. Tannya Baranwal, Ms. Vatsala Kak and Mr. Himanshu Viz, Advs.

ORDER

Learned counsel for the applicant after obtaining instructions states that the application be dismissed as withdrawn with liberty that no legal rights of the applicant may be prejudiced by such withdrawal.

No objection has been raised by Mr. Chaudhary, learned Senior counsel for the non applicant for withdrawal of the application.

The prayer made by the learned counsel for the applicant is accepted and liberty is granted in terms thereof.

(M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)